

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1482 OF 2011
ARISING OUT OF SLP (CRL.) NO. 6876 OF 2010

SHIV KALI & ORS. APPELLANTS

VERSUS

STATE OF U.P. & ORS. RESPONDENTS

O R D E R

1. Leave granted.
2. We have heard learned counsel for the parties.
3. We see from the record that the parties have compromised their dispute and no further dispute remains to be sorted out. Respondent No. 2 has also been served but though the counsel has filed vakalatnama he is not present in person today when the matter was taken up.
4. In this view of the matter, we allow this appeal, set aside the order of the High Court and direct the Magistrate hearing the complaint case out of which the present proceedings arise to examine the merits of the case and pass appropriate orders uninfluenced by the orders passed by this Court.

.....J
[HARJIT SINGH BEDI]

.....J

[GYAN SUDHA MISRA]

NEW DELHI
JULY 22, 2011.

